

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 75749 of 2019

(Arising out of Order-in-Appeal No.603/S.Tax-II/KOL/18 dated 28/11/2018 passed by Commissioner of CGST & C. Excise (Appeal-I), Kolkata.

M/s TKM Global Logistics Ltd.

(Present Address-Unit No. 711, 7th Floor, Diamond Heritage,
16, Strand Road, 7th Floor, Room No. 710, Kol-700001
Previous Address- Kankaria Estate, 6 Little Russel Street,
7th Floor, Kolkata-700071)

Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North

(Kendriya Utpad Shulk Bhawan (3rd Floor),
180, Santipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE:

None for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the
Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75600/2021

DATE OF E-HEARING : 24.09.2021

DATE OF DEISION: 24.09.2021

ORDER

It is informed that the Appellant has obtained copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorized Representative for the Revenue has no objection to the said fact and informed that the Department has also got the said SVLDRS-4 and filed a copy of combined list of cases

Service Tax Appeal No. 75749 of 2019

where SVLDRS-4 have been issued and the Appellant's name also figures in the List.

3. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja